

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1493

ANSWERED ON:18.11.2010

ALLOTMENT OF LPG OUTLETS/LPG DEALERSHIPS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Jeyadural Shri S. R.;Yaskhi Shri Madhu Goud

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a): whether the Supreme Court has cancelled allotment of retail outlets and kerosene and LPG dealerships in 2001;
- (b) if so, the details thereof;
- (c): whether the Union Government has any proposal to allot these dealerships;
- (d): if so, the details thereof;
- (e): whether the Union Government propose to auction these dealerships; and
- (f): if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (f): Based on the recommendations of the Two- Judge Committee, Hon'ble Supreme Court cancelled the allotment in 242 cases of retail outlet dealerships/ LPG distributorships where the selection was found to be based on considerations other than merit. Pursuant to the decision of the Hon'ble Supreme Court, public sector oil marketing companies (OMCs.), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have been advised to allot such cancelled dealerships/distributorships, which were already commissioned, to pending Letter of Intent (LOI) holders under various social objective categories, such as Kargil Widows, SCs/STs, widows and women above 40 years of age without earning parents, etc.